

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-703/ND/2018

In the matter of :

RAP Energy Solutions (P) Ltd

.. PETITIONER

Vs.

Polycab Wires (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 31.8.2018

Coram :

(Dr. Deepti Mukesh)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj)

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : *Mrs. Natasha Gusep, Adv. for op. Cr.*  
For the Respondent/Corporate Debtor :  
For the Intervener :

ORDER

Learned Counsel for the applicant states that the matter is now settled and to that effect, application for withdrawal in Company Application has been filed today (31.8.2018) which may be allowed. The Application is supported by the affidavit of the applicant and a copy of the settlement Agreement duly executed by both the parties on 14.8.2018, the said Agreement is taken on record. The application is allowed in terms of the withdrawal of the captioned proceedings being in IB-703/ND/2018. The application is disposed off as allowed. The main Petition in IB-703/ND/2018 stands withdrawn as disposed off.

*— Sel —*

(DR. V.K. SUBBURAJ)  
MEMBR (TECHNICAL)

*— Sel —*

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)